

SALARY OF OFFICERS IN THE STATE-OWNED UNDERTAKINGS

*276. **SHRI DAHYABHAI V. PATEL:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any chairman, manager or chief executive officer in any State-owned undertakings who is drawing a salary equal to or more than the Ministers; and

(b) if so, who are such officers?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) and (b) There are some executive officers in different Public Undertakings who draw a salary higher than Rs. 1750 per month.

SHRI DAHYABHAI V. PATEL: Is that the maximum that is paid to the officers in the public undertakings?

SHRI MANUBHAI SHAH: No, Sir. If the hon. Member would have heard the answer given . . .

MR. CHAIRMAN: There are some who draw a salary higher than Rs. 1750.

SHRI DAHYABHAI V. PATEL: I want to know the number of those people who draw a salary higher than this amount. The hon. Minister could have easily supplied a list of these people. I would also like to know the method of recruitment. Is there any selection made? Are the qualifications and experience of the people taken into consideration when they are appointed?

SHRI MANUBHAI SHAH: I am prepared to answer this but this raises a matter of general policy. As far as this question is concerned, there are several public undertakings spread over different Ministries. The normal policy is that as far as the executive officers are concerned, they are now drawn from the Industrial Management Pool. Where the salary goes to

as much as Rs. 3,000 and Rs. 3,500 and in certain cases of technical posts we have to pay Rs. 4,000 and in such cases, the Ministry has to take the definite approval of the Cabinet before such posts are filled.

As far as the rules of recruitment are concerned, they are well known to the House. People are appointed in some cases with the consent of the Union Public Service Commission, and in other cases through selection boards constituted by the different public undertakings. The necessary qualifications required are advertised with the approval of the Government where necessary and without the approval of the Government where not necessary, and people are selected as a result of this.

SHRI DAHYABHAI V. PATEL: Will the hon. Minister please lay on the Table of the House a statement showing the number of people who draw a salary of more than Rs. 1,750? Will he also let us know as to how many of them were recruited through the normal procedure, on the recommendations of the Union Public Service Commission?

SHRI MANUBHAI SHAH: As far as this Ministry is concerned, there are about seventeen cases and the list is with me but the real question is not that. The executive officers are quite different from the technical officers, and the technical officers are much larger in number and the preparation of a comprehensive list of all the officers, technical and executive, would not perhaps be very much worth while. In every report, in the balance sheet and other data, most of the details are given.

SHRI K. SANTHANAM: Is it usual to appoint retired Government servants for these posts?

SHRI MANUBHAI SHAH: Not at all, Sir, but retired men are not disqualified as long as they have not reached a particular age, and they have

vitality and vigour and their experience is of value to the public undertaking.

SHRI K. SANTHANAM: Has the hon. Minister tried to find out the proportion of the retired officers?

SHRI MANUBHAI SHAH: As far as our Ministry is concerned, most of these facts are on my finger tips and I can give them to the hon. Member. It is not the general policy but we do not disregard a person only because he has retired at 55 if he has high technical competence and experience.

SHRI B. D. KHOBARAGADE: May I know whether there are any foreigners employed in the public undertakings getting more wages than even the Ministers?

SHRI MANUBHAI SHAH: Firstly, Sir, there are no executive posts held by foreigners in the public undertakings. All such posts are held by Indians drawn from the Industrial Management Pool or by personnel selected by the various boards. As far as the technical officers are concerned, advisers, consultants, etc., certainly we have a large number of foreigners in different public enterprises but to equate the salary of public servants like Ministers,—these are more of political posts—with the salary drawn by the executive or technical officers would not perhaps be quite correct.

THIRD FIVE YEAR PLAN

*277. **SHRI BHUPESH GUPTA:** Will the Minister of PLANNING be pleased to state:

(a) the machinery set up by Government to examine the proposals of the State Governments for the Third Five Year Plan;

(b) whether the Planning Commission has advised the State Governments to consult the Opposition parties in the matter of formulation of their respective proposals; and

(c) how many States have so far submitted their proposals?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): (a) The proposals of State Governments are considered jointly by the Planning Commission and the representatives of the Ministries and the State Government concerned.

(b) It has been suggested to State Governments that they might consider the setting up of all-party committees for questions relating to planning.

(c) Draft Plans of States will be considered during August and September this year.

SHRI BHUPESH GUPTA: Is the hon. Minister aware that except perhaps in one or two States, in no State are the Opposition parties being consulted in any manner in the preparation of the draft of the Third Plan?

SHRI S. N. MISHRA: We have no information available in the Planning Commission.

SHRI BHUPESH GUPTA: May I know the reason why Government do not have information over this matter when about a year ago here a consultative committee was set up by the Prime Minister in regard to the Third Plan? Why is not the same thing being done in the States?

SHRI JAWAHARLAL NEHRU: The hon. Member forgets that there is such a thing called State autonomy. We send our suggestions to them. We sometimes advise but we do not order them, and it is up to them to function as they consider proper.

SHRI BHUPESH GUPTA: Is the hon. Minister aware that in certain States, at least some Opposition parties have submitted their ideas in regard to the Third Five Year Plan through memoranda? One such case is the Communist Party in Tamil Nad which submitted a memorandum. May I know whether the Government has received any such memoranda through the State authorities, even if consultations